National Company Law Tribunal

Allahabad Bench

CPNO. 10/03/2015

EET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE COMPANY: Jay Pee Infratech Ltd

SECTION OF THE COMPANIES ACT/1 & B CODE: 74(2) of Companies Act of 2013

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	Sudeep Horkart	Adv	IRP (ofplicant)	SI
<u>2.</u>			• • • • • • • • • • • • • • • • • • • •	

C.P. No. 10/03/2015

Advocate, Shri Sudeep Harkohli for the Respondent Resolution Professional. The present application is filed by the R.P. Mr. Anuj Jain under section 74(2) of the Companies Act, seeking extension of time to make payment of amount dues to the F.D. holders, which is due and payable by the Corporate Debtor Company within stipulated period. Since the Corporate Debtor Company is now undergoing with CIRP. Therefore, an extension of time to make payment, till moratorium period is over, is sought for.

As, in the present matter, the F.D. holders have also been included as a Financial Creditor in the CoC, and this Court through previous order has directed to the Ministry of Corporate Affairs to depute a representative in the Committee of Creditors to take care of the interest of Fixed Depositors and other Stakeholders, whose need seems to be greater.

Considering this, we feel appropriate to issue a formal notice to the representative of the Central Govt., Ministry of Corporate Affairs in the CoC, for inviting his response / comments in respect of the present application of the R.P.

Meanwhile, as an interim measure, the time for making such payment is extended until further order.

The matter be listed on 15th December, 2017.

Date: 29/11/2017

Typed by Jyoti (Stenographer)

H.P. Chaturvedi, Member(Judicial)